

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/00071 of 2020

Wednesday, the 29th day of January, 2020

CORAM

Hon'ble Mr.Ashish Kalia, Judicial Member

Prajesh I.P.
Postman, Palluruthy P.O.-682006,
Residing at Illiveettil House, Friendship Nagar, FN 42A,
Pararivattom P.O.-682 025
Ph.No.9495470886

... Applicants

(By Advocate Vishnu S.Chempazhanthiyil)

Versus

1. The Senior Superintendent of Post Offices,
Ernakulam Postal Division-682 011.

2. The Director of Postal Services,
Central Region, Kochi-682 020.

3. The Postmaster General,
Central Region,
Regional Office,
Kochi-682 020

4. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram-695 033.

5. Union of India, represented by Director General & Secretary,
Department of Posts,
Dak Bhawan, New Delhi-110 001.

..... Respondents

(By Advocate, Mr.N.Anilkumar, SCGSC for Respondents)

This application having been heard on 29th January 2020, the Tribunal on the same day delivered the following :

ORDER (ORAL)

HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER

The applicant has been charge sheeted on 19th February 2019 under Rule 16 of CCS(CCA) Rules 1965. A reply was submitted on 26.02.2019 and a penalty order was issued withholding an increment for a period of two years without cumulative effect. Though an appeal was filed on 12.04.2019 before the 3rd respondent, the same was returned for resubmitting before the 2nd respondent. The applicant has again resubmitted the same on 30.05.2019, which is still pending. The Learned Counsel for the applicant submits that the applicant will be satisfied if a direction is given to the respondents to dispose of his representation within a time limit.

2. After hearing both sides, this Tribunal is of the view that this O.A. can be decided at the admission stage itself with a direction to the respondents to dispose of the representation filed by the applicant, if it is pending, within a period of 60 days with communication to the applicant. Ordered accordingly. If the applicant is still aggrieved, he is at liberty to approach this Tribunal again.

3. This Original Application is disposed of as above. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

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List of Annexures

- Annexure A1 - True copy of the Memorandum No.F/Misc/01/2018-19 dated 19.02.2019 issued by the 1st respondent.
- Annexure A2 - True copy of the representation dated 26.02.2019 to the 1st respondent.
- Annexure A3 - True copy of the proceedings No.F/Misc/01/2018-19 dated 11.03.2019 issued by the 1st respondent.
- Annexure A4 - True copy of the communication No.Appeal/2/2019 dated 24.05.2019 issued by the 1st respondent.
- Annexure A5 - True copy of appeal dated 30.05.2019 submitted by the applicant to the 2nd respondent.

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